

12.06 hrs.

## PAPERS LAID ON THE TABLE

## OFFICERS OF PARLIAMENT (TRAVELLING &amp; DAILY ALLOWANCES) RULES

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table a copy of the Officers of Parliament (Travelling and Daily Allowances) Amendment Rules, 1962, published in Notification No. G.S.R. 1209, dated the 15th September, 1962, under sub-section (2) of section 11 of the Salaries and Allowances of Officers of Parliament Act, 1953. [Placed in Library. See No. LT-509/62.]

## PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) RULES

**The Deputy Minister in the Ministry of Works, Housing and Supply (Shri P. S. Naskar):** On behalf of Shri Mehr Chand Khanna, I beg to lay on the Table a copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1962, published in Notification No. G.S.R. 1453, dated the 3rd November, 1962, under sub-section (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958. [Placed in Library. See No. LT-510/62.]

## COFFEE (FIFTH AMENDMENT RULES) ETC.

**The Deputy Minister in the Ministry of Defence (Shri T. R. Chavan):** On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy each of the following papers:—

- (i) The Coffee (Fifth Amendment) Rules, 1962 published in Notification No. G.S.R. 1271, dated the 29th September, 1962 under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-511/62.]

- (ii) Annual Report on the activities of the Coir Board and

the Working of the Coir Industry Act, 1953 for the year 1961-62 under section 19 of the said Act. [Placed in Library. See No. LT-512/62.]

## REPORT OF THE COAL MINES LABOUR WELFARE FUND ETC.

**The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi):** I beg to lay on the Table a copy each of the following papers:—

- (i) a statement of main conclusions of the fourth session of the Industrial Committee on Cement held at New Delhi on the 15th September, 1962. [Placed in Library. See No. LT-513/62.]
- (ii) a statement of main conclusions of the twentieth session of the Standing Labour Committee held at New Delhi on the 17th October, 1962. [Placed in Library. See No. LT-514/62.]
- (iii) report on the activities of the Coal Mines Labour Welfare Fund for the year 1961-62. [Placed in Library. See No. LT-515/62.]

## DISPLACED PERSONS (COMPENSATION AND REHABILITATION) AMENDMENT RULES.

**Shri P. S. Naskar:** I beg to lay on the Table a copy of the Displaced Persons (Compensation and Rehabilitation) Sixth Amendment Rules, 1962 published in Notification No. G.S.R. 1166, dated the 1st September, 1962 under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954. [Placed in Library. See No. LT-516/62.]